

RBI/2007-2008/366

RPCD.No.PLFS.BC. 76 /05.04.02/2007-08

June 13, 2008

The Chairman/Managing Director

All Scheduled Commercial Banks (including Local Area Banks)

Dear Sir,

Union Budget – 2008-09 – Agricultural Debt Waiver and Debt Relief Scheme, 2008

Please refer to our circular RPCD.No.PLFS.BC. 72 /05.04.02/2007-08 dated May 23, 2008, and the Agricultural Debt Waiver and Debt Relief Scheme, 2008, forwarded therewith.

2. In this connection, we forward certain additional instructions for smooth implementation of the Scheme.

A. Format for Undertaking to be given by 'other farmers' for OTS:

As per item no. 7 of the Scheme, a farmer classified as 'other farmer' eligible for OTS relief shall give an undertaking agreeing to pay his share (that is eligible amount minus the amount of OTS relief) in not more than three instalments and the first two instalments shall be for an amount not less than one-third of his share. The last dates of payment in the case of three instalments will be September 30, 2008; March 31, 2009 and June 30, 2009. The format for such an undertaking is given in ANNEX – I.

B. Format for the Certificate of Debt Waiver and Debt Relief:

As per item no. 9 of the captioned Scheme, in the case of small and marginal farmers, upon waiver of the eligible amount, the lending institution shall issue a certificate to the effect that the loan has been waived and specifically mention the eligible amount that has been waived.

In the case of 'other farmers', upon granting OTS relief, the lending institution shall issue a certificate to the effect that the loan account has been settled to the satisfaction of the lending institution and specifically mention the eligible amount, the amount paid by the farmer as his share and the amount of OTS relief. Upon issuing the certificate the lending institution shall take an acknowledgement from the farmer.

The formats for such Certificates are given in ANNEX – II and III respectively.

4. In case of RRBs and co-operatives, instructions are being issued by NABARD.

Yours faithfully,

(G.Srinivasan)
Chief General Manager – in – Charge

UNDERTAKING

I/We _____ S/o,D/o,W/o _____ residing at _____ undertake that in accordance with the provisions of the Agricultural Debt Waiver and Debt Relief Scheme,2008, I/We wish to avail of the OTS offer and undertake to remit my share of the overdues in respect of crop loans and investment credit as follows:

Crop Loan

Instalments not less than	To be paid by me not later than
	30 September 2008
	31 March 2009
	30 June 2009
Total Rs.	

Investment loan overdue instalments (Direct Agriculture Activities)

Instalments not less than	To be paid by me not later than
	30 September 2008
	31 March 2009
	30 June 2009
Total Rs.	

Investment loan overdue instalments (Allied Activities)

Instalments not less than	To be paid by me not later than
	30 September 2008
	31 March 2009
	30 June 2009
Total Rs.	

I/We also agree that in case I/We do not complete repayment of my/our share by 30 June,2009, I/We will not be entitled to the relief and the entire amount overdue with interest from 1st March ,2008 will be recoverable from me/us.

L.T.I./signature of farmer)

Above undertaking has been scrutinized and figures of overdues (only overdue installments in case of investment credit) found correct.

The undertaking is accepted and a duplicate copy given to the farmer as an acceptance of the same.

Name of the Bank :

Signature

Branch : _____

Branch Manager

District : _____

Date:

State : _____

Agricultural Debt Waiver and Debt Relief Scheme, 2008: Certificate of Relief for 'Other Farmer'

Name of the Bank : State :
Branch : District :

1. Farmer's details :			
a) Name/Names (S/o, D/o, W/o)			
b) Address			
c) Activity		Agriculture/Allied Activity	
d) Loan Account No.			
e) Land Holding/Joint land holding			
f) Principal amount			
2. Details of overdue loans: (in Rs.)			
a) Amount of Loan disbursed between 31.03.1997 and 31.03.2007			
b) Purpose			
c) Overdue (pertaining to the above loan) as on December 31, 2007 which remained unpaid until February 29, 2008			
d) The share of the farmer under OTS			
e) The amount paid by the farmer as his share and respective dates		Date:	
3. Details of restructured accounts: (in Rs.)			
	2004 Package	2006 Package	RBI Guidelines
a) Crop loans and overdue installments of investment credit that were restructured earlier and were outstanding as on December 31, 2007 and remained unpaid until February 29, 2008.			
b) Installments of investment credit which were not restructured but have subsequently fallen overdue as on 31.12.07 and remained unpaid until 29.02.2008			
c) The share of the farmer under OTS			
d) The amount paid by the farmer as his share and respective dates			
e) Amount of OTS relief and Date of adjustment			

It is certified that the benefit of OTS relief as above have been extended to you under the captioned scheme as per eligibility. It is further certified that the overdue amount in the above loan account has been settled to our full satisfaction.

Signature

Received the above certificate

Branch Manager

Farmer's Signature / L.T.I.

Date:

Agricultural Debt Waiver and Debt Relief Scheme, 2008: Certificate of Waiver for 'Small / Marginal Farmer'

Name of the Bank : State :
Branch : District :

1. Farmers' details :			
a) Name/Names (S/o,D/o,W/o)			
b) Address			
c) Activity	Agriculture/Allied Activity		
d) Loan Account No.			
e) Land Holding/Joint land holding			
f) Principal amount			
2. Details in respect of overdue loans: (in Rs.)			
a) Amount of Loan disbursed between 31.03.1997 and 31.03.2007			
b) Purpose			
c) Overdue (pertaining to the above loan) as on December 31, 2007 which remained unpaid as on February 29, 2008			
d) Amount waived (in case of farmers eligible for waiver) and date of waiver	Date :		
3. Details of restructured accounts: (in Rs.)	2004 Package	2006 Package	RBI Guidelines
a) Crop loans and overdue installments of investment credit that were restructured earlier and were outstanding as on December 31, 2007 and remained unpaid until February 29, 2008.			
b) Installments of investment credit which were not restructured but have subsequently fallen overdue as on 31.12.07 and remained unpaid until 29.02.2008			
c) Total amount eligible for Waiver			
d) Amount waived (in case of farmers eligible for waiver) and date of waiver.			

It is certified that the benefits of waiver as above have been extended to you under the captioned scheme as per eligibility. It is further certified that the above overdue in the loan account has been settled to our full satisfaction.

Received the above certificate
Farmer's Signature / L.T.I.

Signature
Branch Manager
Date: